

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD

O.A.T.A./M.A./R.A./C.A. No. 67 195 in 04/60/91

(Circular stamp)

Hasmukhabhai S. Goril

APPLICANT (S)

Mr. N.S. Shorve

COUNSEL

VERSUS

U.O.I. & A.R.

RESPONDENT (S)

COUNSEL

DATE	OFFICE REPORT	ORDER

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

Review Application No. 67 of 1995

In

Original Application No. 60 of 1991

Ahmedabad this the 26th day of February 1996

Hon'ble Mr. K. Ramamoorthy, Member ( A )  
Hon'ble Dr. R.K. Saxena, Member ( J )

Hashmukhbhai Somabhai Gohil, A/a 34 years occupation nil  
residing at Rainwada Vankervas, Ambli Flia, Dholka,  
Distt. Ahmedabad.

APPLICANT

Advocate Mr. N. S. Shorde

Versus

1. Union of India, Notice may be served through the Secretary, Ministry of Communication, Sansad Bhawan Sachivalaya, New Delhi.
2. The General Manager, Telephones, Ahmedabad Division Ram Nivas Building, Khanpur, Ahmedabad-380001.

RESPONDENTS

O R D E R ( By Circulation )

By Hon'ble Dr. R.K. Saxena, Member ( J )

This Review Application has been moved on the ground that the applicant could not produce the order dated 23.8.90 issued by the respondent no.2 whereby the juniors were regularised. Another order was issued on 21.4.90 and the said Tribunal in O.A.No. 362/94 decided the matter on 28.4.95 in favour of that applicant by directing his engagement. It is, therefore, urged that the order dated 20.7.1994 under review, may be re-considered.

2. We have given thought to the application.

2

We had directed while disposing of the O.A.No.60/91 that the applicant should approach the proper forum according to the provisions of Industrial Disputes Act. The order dated 21.4.95 issued by respondent no.2 for regularisation of some persons and the Judgment of the Tribunal in O.A.No. 362/94 given on 28.4.95 are subsequent events and they cannot influence the decision which was already taken. So far as the order dated 20.7.94 regarding regularisation is concerned, the applicant did not bring on record. Thus, we do not find any ground to review the order dated 20.7.1994. The review application no.67/95 stands rejected.



Member ( J )



Member ( A )

/M.M./